

MOTION FOR ELECTION TO CENTRAL COMMITTEE OF TUBERCULOSIS OF INDIA

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : Sir, on behalf of Chaudhary Ram Sevaik, I beg to move the following Motion:

That in pursuance of clause 3(vii)(b) of the Rules and Regulations of the Tuberculosis Association of India, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Committee of the Tuberculosis Association of India in the vacancy caused by the retirement of Shrimati Sityavati Dang from the membership of the Rajya Sabha.

The question was put and the motion was adopted.

MESSAGES FROM THE LOK SABHA

I. The Delhi Land Holdings (Ceiling) Amendment Bill, 1976.

II. The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Bill, 1976.

SECRETARY-GENERAL : Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Delhi Land Holdings (Ceiling) Amendment Bill, 1976, as passed by Lok Sabha at its sitting held on the 20th January, 1976."

II

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Bill, 1976, as passed by Lok Sabha at its sitting held on the 20th January, 1976."

Sir, I lay a copy of each of the Bills on the Table.

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I. Statutory Resolution Seeking Disapproval of the Rent Control (Amendment) Ordinance, 1975.

II. The Delhi Rent Control (Amendment) Bill, 1976. MR. CHAIRMAN: Shri Sardesai.

SHRI S. G. SARDESAI (*Maharashtra*): I am moving the Resolution. Sir, I move the following Resolution :

"That this House disapproves the Delhi Rent Control (Amendment) Ordinance, 1975 (No. 24 of 1975) promulgated by the President on the 1st December, 1975."

The question was proposed.

SHRI S. G. SARDESAI : Shall I speak now or after the Bill is moved by the Minister ?

MR. CHAIRMAN : You can speak, if you like,

SHRI S. G. SARDESAI : Let him move the Bill.

MR. CHAIRMAN : So. You will speak on the Bill ?

SHRI S. G. SARDESAI : The Bill and the Resolution are combined. I will speak after he moves the Bill.

MR. CHAIRMAN : All right. The Minister, may move the Bill.

THE DELHI RENT CONTROL (AMENDMENT) BILL, 1976

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : Sir, I move :

"That the Bill further to amend the Delhi Rent Control Act, 1958, be taken into consideration."

The question of amending the Delhi Rent Control Act, 1958, has been pending for a long time. The Government propose to bring, subsequently a comprehensive legislation in this connection before the Parliament. Meanwhile, with a view to conferring a right of tenancy on heirs/ successors of a deceased statutory tenant so that they may be protected from eviction by landlords and also for simplifying the procedure for eviction of tenants in case